LEASE OF LAND TO CO-OPEPATTVE SOCIETY

- 131. SHRI E.M. SANGAMA: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:
- (a) the area of land allotted by the D.D.A. to each cooperative society and individual for agricultural purposes in and around Malviyanagar in New Delhi and the amount of lease money realised from each of them annually; and
- (b) the period for which these lands had been Ijased outjto these cooperative societies and individuals?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b). Indicated below are the areas given on temporary licence for cultivation purposes during the

crop year 1969-70, and the amount of licence fee collected;

Name of the village		Area	Amount licence fee collected
	•	Bighas-Bis	was
1. Khirki 2. Begumpur 3. Hauz Rani 4. Sarai Shehji 5. Hamid Sarai 6. Kaju Sarai		1739 — 3 230 — 30 7 — 8 127 — 19 42 — 3 44 — 7	111 8,95 5

No land was let out to any co-operative society.

LOANS TO COMPANIES BY FINANCIAL INSTI-TUTIONSj

- 132. SHRI R.P. KHAITAN: Will the PRIME MINISTER be pleased to state:
- (a) the total amount of loans granted by the various public financial institutions to the first ten companies mentioned in the Monopolies Commission Report during the last year with details thereof; and
- (b) the total amount of outstanding loans against them, the amount of loans recovered and the amount of loans written off during 1969 from these companies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) and (b) Information is not readily available for the calendar year 1969. However, two statements (I and II) [See Appendix LXXI. Annexure Nos. 14 and 151 are attached showing details of loan assistance given by the Industrial Development Bank of India and the Industrial Finance Corporation of India during the year ended 31st March, 1969 and 30th June, 1969 respectively to the companies comprising the business groups/houses, as per Append-dix II to the Report of the Industrial Licensing Policy Inquiry Committee and listed at Si. Nos. 1 to 10 in the Monopolies Inquiry Commission Report.

No amounts are overdue or have been written off in respect of loans to these groups.

Information in respect of the period April, 1969 to December, 1969 so far as IDBI is concerned and in respect of the period July, 1969 to December, 1969 so far as IFC is concerned, will be obtained and placed on the Table of the House.